

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 237 OF 2016 &  
IA NOS. 512 AND 513 OF 2016**

**Dated: 15<sup>th</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Reliance Infrastructure Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

**ORDER**

None for the Appellant.

Learned counsel for respondent No.1 seeks four weeks time to file reply. He may file the same on or before 16.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 31.03.2017 after serving copy on the other side.

List the matter on **20.04.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/sh*